Corrigendum To The Detailed Public Statement For The Attention Of The Equity Sharesholders Of

O P CHAINS LIMITED

CIN: U27205UP2001PLC026372 | **Registered Office:** 8/16 A, Seth Gali, Agra – 282003.

In compliance with Regulations 3(2) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

This Corrigendum to the Detailed Public Statement (**"Corrigendum"**) is being issued by Sobhagya Capital Options Limited (**"Manager to the Offer"** or **"Sobhagya"**), for and on behalf of Mr. Om Prakash Agarwal, Mr. Satish Kumar Goyal and Mr. Ashok Kumar Goyal (**hereinafter collectively referred to as "Acquirers"**) pursuant to and in compliance with Regulation 3(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (**"Regulations"**).This Corrigendum should be read in continuation of, and in conjunction with the Detailed Public Statement (**"DPS"**) dated Monday, June 20, 2016.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise specified.

The shareholders of **O P CHAINS LIMITED** are requested to note the developments/ amendments with respect to and in connection with DPS are as under.

1. Pursuant to the SEBI observation letter no. CFD/DCR2/OW/P/2017/6022/1 dated March 20, 2017. This Offer is being made by the Acquirers pursuant to regulation 3(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").
2. The revised schedule of activities pertaining to the Offer is set forth below:

Sr. No.	Activity	Day and Date	Revised Time Schedule Day and Date
1	Date of Public Announcement (PA)	Tuesday, June 14, 2016	Tuesday, June 14, 2016
2	**Date of publication of the Detailed Public Statement (DPS)**	**Tuesday, June 21, 2016**	**Tuesday, June 21, 2016**
3	**Identified Date***	Friday, July 22, 2016	Wednesday, March 22, 2017
4	Date by which Letter of offer (LOO) will be dispatched to the Shareholders	Friday, July 29, 2016	Thursday, March 30, 2017
5	Last date for upward revision of Offer Price and / or Offer Size	Monday, August 01, 2016	Friday, March 31,2017
6	Last date by which Board of Director of the Target Company shall give its recommendation	Wednesday, August 03, 2016	Wednesday, April 05, 2017
7	Offer Opening Public Announcement	Thursday, August 04, 2016	Thursday, April 06, 2017
8	**Date of commencement of Tendering Period (Offer Opening Date)**	**Friday, August 05, 2016**	**Friday, April 07, 2017**
9	**Date of closing of tendering period (Offer Closing Date)**	**Monday, August 22, 2016**	**Friday, April 21, 2017**
10	Date by which all requirements including payment of consideration would be completed	Tuesday, September 06, 2016	Monday, May 08, 2017

** Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and Seller) are eligible to participate in the Offer any time before the closure of the Offer.*

3. References to various dates as mentioned in PA/DPS/DLOO should be read as per revised activity schedule as mentioned above.
4. Smt. Heera Devi, Part of promoter Group has acquired 80000 Equity Shares of the Target Company during the Offer Period, due to which company has violated the provisions of Chapter V of SEBI (SAST) Regulation 2011. Further in this regard, Target company undertakes that it will comply with the Regulation 7(4) of SEBI (SAST) regulations, 2011 accordingly. Further in this regards SEBI may initiate appropriate action against the Promoter in Terms of SEBI (SAST) Regulations, 2011 and provisions of the SEBI Act for the same.

NOTE:

- Subject to statutory approvals, the Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
- The Acquirers accept full responsibility for the information contained in this Corrigendum to the DPS and also for the obligations of the Acquirers laid down in the SEBI (Substantial Acquisition of Shares and Takeovers), Regulations 2011 as amended.
- Copy of this Corrigendum to Detailed Public Statement will also be available on the SEBI website at www.sebi.gov.in and website of manager to the offer www.sobhagyacapital.com and at the Registered Office of the Target Company i.e. 8/16 A, Seth Gali, Agra-282003, Uttar Pradesh, India.

ISSUED FOR AND ON BEHALF OF THE ACQUIRERS BY MANAGER TO THE OFFER

SOBHAGYA CAPITAL OPTIONS LTD.

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Website: www.sobhagyacapital.com
Contact Person: Mr. Suraj Jha and Mr. Rhydham Kapoor
SEBI Registration No: INM 000008571

Place: New Delhi
Date: March 21, 2017

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